

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 69 of 2004

Jabalpur, this the 23rd day of January, 2004.

Hon'ble Mr. G.Shanthappa, Judicial Member  
Hon'ble Mr. M.P. Singh, Vice Chairman

Hemant Kumar Doshi  
S/o Shri N.L. Doshi,  
Aged about 42 years,  
Inspector, Central Excise,  
O/o Commissioner,  
Central Excise, Tikrapara,  
Raipur.

APPLICANT

(By Advocate - Shri Manoj Sharma)

VERSUS

1. Union of India  
Ministry of Finance,  
Department of Revenue,  
Central Board of Excise and  
Customs, New Delhi.  
Through its Secretary,
2. The Commissioner,  
Customs & Central Excise,  
Revenue Building,  
Tikrapara,  
Raipur - Chhattisgarh.
3. Additional Commissioner(P&V),  
O/o Commissioner,  
Central Excise,  
Raipur Commissionerate,  
Tikrapara, Raipur,  
Chhattisgarh.

RESPONDENTS

ORDER (ORAL)

By G.Shanthappa, Judicial Member -

The above OA is filed by the applicant seeking a direction to the respondents to complete the departmental enquiry as enunciated vide memorandum dated 22.3.2001 in a time bound manner preferably within 3 months or alternatively quash the said memorandum.

2. The brief facts of the case are that the respondents have issued a charge sheet against the applicant, dated 22.3.01(Annexure-A-1). The respondents have not completed the enquiry. They have taken more than 3 years and no progress has been made by them.



: 2 :

The applicant has submitted his representation dated 15.9.2003(Annexure-A-4) to the respondents. Even after submission of the said representation, no progress has been made by the respondents. Hence, he has approached this Tribunal for a direction to the respondents to complete the enquiry as early as possible.

3. Heard the learned counsel for the applicant and perused the record.

4. After hearing the learned counsel for the applicant, we are of the view that this OA can be disposed of at the admission stage itself by directing the respondents to complete the enquiry in pursuance to the memorandum dated 22.3.2001(Annexure-A-1), within a period of 6 months from the date of receipt of a copy of this order, order accordingly. The OA is disposed of in the above terms.



(G. Shanthappa)  
Judicial Member

  
(M.P. Singh)  
Vice Chairman

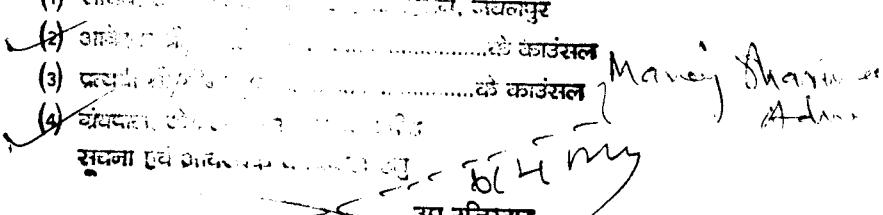
SKM

पृष्ठांकन सं. ओ/न्या.....जबलपुर, दि.....  
प्रियलिपि द्वारा दिया गया

- (1) सचिव, राज्य विविध विभाग, जबलपुर
- (2) अधिकारी, विविध विभाग, जबलपुर
- (3) प्रत्यक्ष विविध विभाग, जबलपुर
- (4) व्यवस्थापन विभाग, जबलपुर

सूचना द्वारा दिया गया

उप रजिस्ट्रार

  
7099  
6/2/03  
Manoj Kumar  
Adarsh